STAFF CARS IN USE IN MINISTRIES

355. SHRI RAM SAHAI: Will the Minister of FINANCE be pleased to state:

- (a) the number of staff cars at the disposal of the various Ministries of Government of India at the end of the year 1967-68 and the average ex penditure incurred on their mainte nance annually; and
- (b) whether the Ministry ofDefence has got the maximum number of staff cars?]

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी भ्रार० देसाई): (क) ग्रीर (ख) सम्बन्धित मन्त्रालयों/विभागों से सूचना इकट्ठी की जा रही है और मिलते ही सदन की मेज पर रख दी जायगी।

fTHE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) the information Ig being collected from the various Ministries Departments concerned and will be laid on the Table as soon as available.]

\$ UNDER-INVOICING OF EXPORTS

244. SHRIMATI SARLA BHA-DAURIA: Will the Minister of FINANCE be pleased to

- (a) the extent of monetary loss suffered by India as a result of under invoicing of exports during the last ten years by the following, (i) M|s. Bird and Company, (ii) Esso, Standard and Eastern Inc., (iii) International Combustion Co.. of (I) Ltd., Calcutta, (iv) Birla Group of Industries, (v) Assam Sillimanite Ltd., (vi) Ceat Tyres Ltd., (vii) Balwea Lawarie Ltd., (viii) Firestone Rubber Company, (ix) Goodyear Rubber Company, (x) Enfield India Ltd., (xi) Caltex India Ltd., (xii) Tata Group of Industries; and
- t[] English translation. ^Transferred from the Gth May 1908.

(b) the action taken by Government to check such malpractices?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANC3 (SHRI MORARJI R. DESAI): (a) In the ca"se of M|s. Bird and Co. Pvt. Ltd. cases relating to the relevant period have been adjudicated. The firm went in appeal and in the Appellate Order, the Central Board of Excise and Customs has held that in fact no loss of foreign exchange ha* been proved. There was no allegation about loss of duty in these cases.

The Enforcement Directorate have issued show-cause notice under section 12(2) of the Foreign Exchange Regulation Act for failure on the part of the company to repatriate a sum of \$614733.33 representing the amount allegedly under-invoiced in respect of shipments made during 1957 to 1959. The case is yet to be adjudicated by the **Enforcement Direct**

In the case of other companies, no under invoicing of exports involving loss of foreign exchange or duty, during the relevant period, has come to notice.

(b) Does not arise.

t A.R.C. ON STATUTORY SECTORAL COR-PORATIONS IN PUBLIC SECTOR

307-A SHRi Z. A. AHMAD: SHRI ARJUN ARORA: SHRI CHITTA BASU; SHRI A. P. CHATTERJEE:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken any action on the recommendation made by the Administrative Reforms Commission relating to the setting up of statutory sectoral corporations in the public sector; and

^Transferred from the 2nd May,. | 1968 where it appeared as Starred j Question No. 107.

(b) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and" (b) The recommendations of the Administrative Reforms Commission relating to the setting up of statutory and sector corporations, along with the other recommendations of the Commission, are under examination by Government.

t CHILDREN SOCIALIST CHARTER

307-B. SHRI M. M. DHARIA: SHRI A. G. KULKARNI:

V/ill the Minister of SOCIAL WELFARE be pleased to state:

(a) whether there is any scheme under Government's consideration to introduce Children Socialist Charter: and '

ib) if so, what are its main features?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR, SHRIMATI FHUL-RENU GUHA): (a) and (b) The matter is under consideration.

12 Noon

CHAIRMAN'S RULING RE. RE-FERENCE MADE BY SHRI BHUPESH GUPTA TO A NEWS ITEM PUBLISHED IN THE 'STATESMAN'.

MR. CHAIRMAN: Yesterday Shri Bhupesh Gupta referred to a news-item appearing in the "Statesman" of the same date of the effect that "a formula for Assam's reorganisation, approved by the Internal Affairs Committee of the Cabinet, envisages the status of a sub-federation for the hill districts". Shri Bhupesh Gupta pointed out that while a few days earlier the Home Minister had stated that the matter was under considera-

fTransferred form the 9th May, 1968, where it appeared as Starred •Question No. 251

tion, it was surprising that a report of this nature should have appeared in an important newspaper. He further pointed out that normally whe* Parliament was in session, the Government does not announce any policy decision outside the House. In this context he wanted to know the basis for the report in the 'Statesman'. Shri Rajnarain also urged the same point and wanted to know what wa* the position of the Government with reference to this report. I promised to go into the proceedings and let the House have my views in the matter and thereafter if the Home Minister thought that he had to give any statement, he would do it-

I hav* now gone through the proceedings and the report in the "Statesman". I have no doubt that the report published by the "Statesman" is one of considerable public interest. While it is true that newspapers have the freedom to publish news stories of this nature, I feel that the present is an instance of sufficient importance calling for a statement from Government, so that the public may know the correct position in the matter. I have already received some calling attention notices on this subject, and I would, therefore, like the Home Minister to make a statement. The statement may be made tomorrow in response to the Calling Attention notices.

SHRI BHUPESH GUPTA (West Bengal): Thank you very much, Sir.

ALLOTMENT OF TIME FOR SHORT DURATION DISCUSSION ON THE STATEMENT MADE BY THE HOME MINISTER RE ALLEGED OFFENSIVE REMARKS MADE BY THE AGRICULTURE MINISTER OF ANDHRA PRADESH

MR. CHAIRMAN: I propose to allow onehour short duration discussion at 5'p.m. on Saturday, the llth May, 1968 on the statement made by